CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 35/TT/2015

Truing up transmission tariff for 2009-14 tariff block and Subject

> transmission tariff for 2014-19 tariff block for Transmission System associated with Ramagundam STPP including ICT at Khammam and Reactor at Gazuwaka under CTP

Augmentation in Southern Region.

Date of Hearing 23.11.2015.

Coram Shri A.S. Bakshi, Member

Dr. M.K. Iyer, Member

Petitioner Power Grid Corporation of India Limited (PGCIL)

Respondents Karnataka Power Transmission Corporation Limited and 14

Others

Parties present Shri S.K. Niranjan, PGCIL

> Shri S.S. Raju, PGCIL Shri Jasbir SIngh, PGCIL Shri Anshul Garg, PGCIL Shri Rakesh Prasad, PGCIL Shri M.M. Mondal. PGCIL Shri S.K Venkatesan, PGCIL Shri Shashi Bhushan, PGCIL Shri J. Mazumder, PGCIL

Shri S. Vallinayagam, Advocate, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that:-

a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for Transmission System associated with Ramagundam STPP including ICT at Khammam and Reactor at Gazuwaka under CTP Augmentation in

Southern Region;

- b) The Commission vide Order dated 18.2.2014 in Petition No. 298/2010 approved the tariff for 2009-14 with additional capital expenditure and decapitalization of ₹8587.60 lakh and ₹842.46 lakh respectively for transmission tower strengthening and replacement of substation equipments;
- c) Against the above approved capital expenditure and decapitalization, actual additional capital expenditure of ₹2321.04 lakh and de-capitalization of ₹309.95 lakh is incurred during 2009-14 with estimated additional capital expenditure of ₹6356.37 lakh and de-capitalization of ₹69.35 lakh during 2014-19;
- d) The spill over of approved additional capital expenditure during 2009-14 to the tariff period 2014-19 has occurred as the works could be started only once the Commission approved the activities vide Order dated 18.2.2014. Further, replacement of 2 nos. of 400 KV BHEL make circuit breakers is proposed during tariff period 2014-19;
- In response to the Commission's query regarding significant reduction in the overall 2. decapitalization amount, the petitioner submitted that they are replacing the single phase ICT with the 3 phase ICT and the same was approved in the SRPC meeting. So replacement of few assets has been dropped from the original proposal. The Commission observed that there are discrepancies in the capital cost values used for computation of transmission tariff.
- 3. The Commission directed the petitioner to submit replies to the remaining queries sought vide letter dated 16.11.2015 and justification for reduction in the decapitalised amount on affidavit with copy to respondents by 30.11.2015. The Commission also directed the petitioner to clarify the discrepancies in the capital cost values used for computation of transmission tariff. The Commission directed the respondents to file their reply by 7.12.2015 with an advance copy to the petitioner who shall file its rejoinder, if any, by 11.12.2015. The Commission further directed that the above information should be filed by the date indicated, failing which the matter would be decided on the basis of the information already available on record.

4.	Subject to the above, order in the petition was reserved	d.
		By order of the Commission
		Sd/- (V. Sreenivas) Dy. Chief (Law)